GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3748

TO BE ANSWERED ON THE 17TH MARCH, 2020/PHALGUNA 27, 1941 (SAKA)

LICENCES UNDER FCRA TO NGOS

3748. SHRI KOMATI REDDY VENKAT REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has granted licences under the Foreign Contributions Regulation Act (FCRA) to NGOs during the last three years;

(b) if so, the details thereof, year-wise and category-wise (religious, cultural, educational);

(c) whether the Government has cancelled any FCRA licences during the said period;

(d) if so, the details thereof, year-wise and category-wise; and

(e) the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (b) Yes Sir. Details of Registration granted under Foreign Contribution

Regulation Act (FCRA), 2010 during the last three years for the three categories

(religious, cultural, educational) are as follows:-

Year	Number of NGOs granted FCRA Licence		
2017	1011		
2018	520		
2019	683		

Category-wise details of NGOs granted registration are available in the public

domain on the web portal of FCRA i.e. www.fcraonline.nic.in

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(c), (d) & (e) Yes Sir. For violation of various provisions of the FCRA, 2010, the Central Government has cancelled registration certificates of 6676 associations. Year-wise and category-wise details of cancelled FCRA Licences are as under:

Year	Number of	Category-wise*		
	cancelled associations (includes all five categories)	Religious	Cultural	Educational
2017	4866	627	1817	3316
2018	01			01
2019	1809	273	714	1297

* Many association(s)/NGOs have obtained registration certificate under the FCRA, 2010 for more than one programme; thus they figure in more than one category in the relevant year. Due to such overlap, the category-wise total number may differ from the actual total.

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